

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3456 of 2020

Md Azimuddin ..... Petitioner

Vs.

The State of Jharkhand .... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY  
Through Video Conferencing

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For the Petitioner : Mr. Shahid Yunus, Advocate

For the State : Mrs. Lily Sahay, A.P.P.

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Order No. 02

Dated 14<sup>th</sup> September, 2020

Heard the learned counsel for the respective sides.

So far as the defects No. 3, 4, 5(e), 9(iv) and 9(v) are concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the rest defects, as pointed out by the office, are concerned, the same are ignored.

The petitioner apprehends his arrest in connection with Madhuban P.S. Case No. 50 of 2019.

It has been alleged that the petitioner was not paying the outstanding amount of Rs. 4,35,004/- towards supply of coal by the informant. When he approached, the informant was threatened by the petitioner.

The dispute appears to be purely with relation to business transaction which would invite civil consequences.

On consideration of the aforesaid facts, I am inclined to extend the privilege of anticipatory bail to the petitioner. The petitioner accordingly is directed to surrender before the learned trial court within four weeks from today and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1<sup>st</sup> Class, Dhanbad in connection with Madhuban P.S. Case No. 50 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(RONGON MUKHOPADHYAY,J.)